

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. PAHARIA TEXTILE MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	PAHARIA TEXTILE MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26th July, 1993
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110MH1993PTC073129
5.	Address of the registered office and principal office (if any) of corporate debtor	Jai Hind Estate No- 2A, 2nd Floor, Dr. A M Road, Mumbai City- 400062
6.	Insolvency commencement date in respect of corporate debtor	16th May, 2023 (Order received through E mail on 18th May 2023)
7.	Estimated date of closure of insolvency resolution process	13th November, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Chadha IBBI/PA-001/IP-P00165/2017-18/10334
9.	Address and e-mail of the interim resolution professional, as registered with the Board	727, Brahmpuri, Meerut, Uttar Pradesh, 250002 chadharun@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E- 95/2, Naraina Vihar, New Delhi -110027 chadharun@yahoo.com
11.	Last date for submission of claims	01st June, 2023
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Paharia Textile Mills Private Limited on 16th May, 2023 in C.P. (IB) 2758/MB/2019.

The creditors of M/s. Paharia Textile Mills Private Limited are hereby called upon to submit their claims with proof on or before 01st June, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Arun Chadha

Interim Resolution Professional

IBBI/PA-001/IP-P00165/2017-18/10334

AFA valid upto 01.12.2023

Date : 19.05.2023

Place : Meerut